



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

THURSDAY, THE 24<sup>TH</sup> DAY OF SEPTEMBER 2026 / 2ND ASWINA, 1948

WP(C) NO. 32699 OF 2026

PETITIONER:

K. SURENDRAN  
AGED 56 YEARS  
S/O KUNJIRAMAN, KUNNUMMAL HOUSE, MODAKKALLUR P.O,  
ULLIYERI, KOZHIKODE DISTRICT, KERALA,, PIN - 673315

BY ADVS.  
SHRI.N.J.ASHWIN  
SHRI.G.SREEKUMAR (CHELUR)  
SHRI.VISHNU PRADEEP

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT, REVENUE  
(DEVASWOM) DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 2 THE STATE POLICE CHIEF  
KERALA POLICE HEADQUARTERS, VAZHUTHACAUD,  
THIRUVANANTHAPURAM, PIN - 695010



- 3 THE DIRECTOR  
VIGILANCE AND ANTI-CORRUPTION BUREAU, VACB  
HEADQUARTERS, PMG, VIKAS BHAVAN P.O, OPPOSITE KSRTC  
DEPOT, LAW COLLEGE ROAD, THIRUVANANTHAPURAM,  
PIN - 695033
- 4 TRAVANCORE DEVASWOM BOARD  
REPRESENTED BY ITS SECRETARY , DEVASWOM HEAD QUARTERS,  
NANDANCODE, THIRUVANANTHAPURAM, PIN - 695003
- 5 THE DEVASWOM COMMISSIONER  
TRAVANCORE DEVASWOM BOARD, DEVASWOM BUILDINGS,  
NANTHANCODE, THIRUVANANTHAPURAM, PIN - 695003
- 6 THE EXECUTIVE OFFICER,  
SABARIMALA, SABARIMALA P.O., PATHANAMTHITTA,  
PIN - 689662
- 7 THE CHIEF VIGILANCE AND SECURITY OFFICER  
(SUPERINTENDENT OF POLICE) TRAVANCORE DEVASWOM  
HEADQUARTERS, NANTHANCODE, KAWDIAR P.O.,  
THIRUVANANTHAPURAM, PIN - 695003

OTHER PRESENT:

SRI.G. BIJU, SC, TDB;  
SRI.K.R.SUNIL, SPL.GP (DEVASWOM)

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION  
ON 24.09.2026, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:



## **J U D G M E N T**

### **Raja Vijayaraghavan V, J.**

The petitioner, who claims to be a Hindu devotee and follower of Lord Ayyappa, has approached this Court seeking directions to respondent Nos. 1 to 7 not to replace, transfer or substantially alter the existing Devaswom Vigilance Investigation Team functioning at Sabarimala during the pendency of the investigation into the alleged gold theft, loss, misappropriation and connected irregularities. One of the prayers is to direct the respondents to maintain the existing composition and continuity of the Investigation Team, including the officers whose tenure has been extended pursuant to the orders passed by this Court in SSCR No. 21 of 2026, until completion of the investigation.

2. We have heard Sri. G. Sreekumar (Chelur), the learned counsel appearing for the petitioner, the learned Standing Counsel appearing for the Devaswom Board, and the learned Special Government Pleader.

3. It appears that the petitioner has approached this Court on the basis of a news item published in the media, alleging that, in violation of the directions issued by this Court in SSCR No. 21 of 2026, certain actions were being taken by the police.



4. This Court has been monitoring the extension of tenure of the officers in the Devaswom Vigilance, and specific directions have been issued in SSCR No. 21 of 2026 with regard to the extension of the tenure of officers till 31.01.2027 and the appointment of one Sub-Inspector. Orders in tune with the directions have also been issued.

5. In view of the above, we are of the view that the apprehension expressed by the petitioner is misconceived.

The Writ Petition is closed.

Sd/-  
**RAJA VIJAYARAGHAVAN V,**  
**JUDGE**

Sd/-  
**K.V. JAYAKUMAR,**  
**JUDGE**